

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)  
(Chennai Circuit Bench)**

**Appeal no. 75 of 2013 &  
IA no. 122 of 2013**

**Dated : 23<sup>rd</sup> April, 2013**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. V.J. Talwar, Technical Member**

**The Superintending Engineer, ...Appellant(s)  
Dindigul Electricity Circle,  
Tamil Nadu Generating & Distribution Co. Ltd.**

**Versus**

**M/s. Sreenivasa Balaji Papers Pvt. Ltd. & Anr. ...Respondent(s)**

**Counsel for the Appellant(s): Mr. S. Vallinayagam**

**Counsel for the Respondent(s): Mr. N.L. Rajah, Sr. Adv.  
Mr. K. Narasmhan**

**ORDER**

We have heard the Learned Counsel for the Applicant/Appellant in the IA no. 122 of 2013 for grant of stay of the impugned order dated 30.01.2013.

We are not satisfied with the grounds raised in the IA for stay. The Applicant/Appellant has not taken steps to comply with the undertaking for providing service connection and to pay penalty of Rs.1000/-. Hence, the stay Application is dismissed.

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Consequently, the Applicant/Appellant is directed to provide the service connection as undertaken before the Commission and pay the penalty of Rs.1000/- within two weeks. Violation of this direction would be viewed seriously.

Post the matter for final disposal on **15.05.2013 at Delhi Bench.**

**(V.J. Talwar)**  
**Technical Member**

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**

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